

Seventh Plan. Automatisation of smaller exchanges like Tamluk can be taken up there after in the Seventh Plan, subject to availability of a suitable land for construction of a departmental building or a suitable rented building.

Reference of Adoption of Children Bill to Minorities Commission

3541. SHRI F.H. MOHSIN:

SHRI K. RAMAMURTHY :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 10869 on 10 May, 1983 regarding reference of Adoption of Children Bill to Minorities Commission and state:

(a) whether the Minorities Commission has since submitted its Report on the Adoption of Children Bill, 1972;

(b) whether he will lay it on the Table of the House;

(c) if not, the broad recommendations made by the Commission and Government's reaction thereto; and

(d) whether in the light of the Commissions recommendations, Government will now consider the expediency of amending the above Bill or introduce a new one in Parliament ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) to (d) The Minorities Commission has forwarded its opinion with respect to the exclusion of any Community from the purview of the Adoption of the Children Bill, 1980. A gist of the views expressed by the Commission in its opinion has already been made available in reply to Unstarred Question No. 10869 on the 10th May, 1983. Government does not intend to make any amendment in the Bill on the basis of the said views of the Minorities Commission and, in particular, Government do not propose to move any amendment to sub-clause (1) of clause 3 of the Bill which provides that no adoption order shall be made in respect of a Muslim child or for adoption by a Muslim of any child whether Muslim or not.

Public Telephone Booth in Madras

3542. SHRI N. DENNIS : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether special telephone exchange wholly run by handicapped persons, have been opened as public telephone booth in Madras city; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL) : (a) and (b) No special telephone exchange wholly run by Handicapped person has been opened in Madras. One hundred and thirtyfive public call offices manned by physically handicapped persons have, however, been opened in Madras.

Koel-Karo Hydroelectric Project

3543. SHRIMATI SUMATI ORAON : Will the Minister of ENERGY be pleased to state :

(a) whether consequent upon the coming up of the Koel-Karo Hydroelectric Power project in Bihar, have the Government made any assessment of the areas of cultivable and non-cultivable lands destined to be submerged and the number of villages/people destined to be uprooted; if so, the details thereof and if not, the reasons therefor and the time frame proposed for completion of such an assessment;

(b) what facilities of compensation, rehabilitation and employment for the land losers in the Koel-Karo project have thus far been worked out and with what results both in physical and financial terms thus far; and

(c) will Government ensure that every land loser in this Project is adequately compensated, suitably rehabilitated and is guaranteed an employment in Government, if not, reasons therefor ?

THE MINISTER OF ENERGY : (SHRI P. SHIV SHANKAR) : (a) Yes, Sir.

- (i) Area of cultivable land likely to be submerged —13620 acres.
- (ii) Area of non-cultivable land likely to be submerged —24100 acres
- (iii) Total No. of villages likely to be affected —106
- (iv) Total No. of affected land owning families —7473.

(b) and (c) (i) Compensation for the land acquired for the Project will be paid as per the terms of award to be given by the Land Acquisition authorities. In the case of persons receiving compensation amounting to less than Rs. 2000/-, an additional grant ranging between Rs. 500/- and 500/- plus one third of the compensation above Rs. 500/- will be given.

(ii) Oustees will be given 1/4th of an acre of land free of cost for re-settlement or cash compensation for the same amount of land.

(iii) Each displaced family will be given Rs. 750/- as grant to cover transportation and other incidental expenses.

(iv) Depending on the job potential of the project, preference will be given to the affected people sponsored through the local employment exchanges for posts in the lower categories.

Representation against Branch Post Master of Naroch Behari B. P. O. Regarding Non-Payment of Money Order

3544. SHRI BHOGENDRA JHA : will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there have been complaints against Branch Post Masters of Naroch Bihari B. P. O. under Darbhanga and Simri B. P. O. under Besfi block of Madhubani Postal divisions regarding non-payment of Money - orders, Postal insurance, charging of 2 per cent as commission from payees etc; and

(b) if so, details thereabout and action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL) : (a) Yes, Sir.

(b) One complaint regarding non-payment of money-order and charging of 3 per cent commission on payment of money-order was received against Branch Postmaster Naroch Dham (not Naroch Behari) as mentioned in the question. The complaint was investigated but the allegation could not be substantiated. Similarly, a complaint against Branch Postmaster, Simri alleging irregular return of Insured letter was also received. On enquiry, the allegation levelled in the complaint was found true. Action against both the Extra Departmental Branch Post Master and the Extra Departmental Delivery Agent both of whom were found at fault, is being taken.

Fraudulent L.T.C. Claim By Government Servants

3545. DR A. U. AZMI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) in how many cases departmental proceedings were instituted for availing LTC fraudulently during the last three years; how many cases have been decided and how many are pending and since when and what steps are proposed to be taken to expedite the finalisation thereof ;

(b) what were the modus operandi of the fraudulent drawal of LTC and what are the details of the punishments awarded to them; and

(c) how many disciplinary proceedings have been instituted against the public servants employed in his Ministry and its attached and subordinate offices whether participating or not during the last 5 years and in how many cases were they suspended and what were the reasons thereof and the reasons for not placing the others under suspension ?